



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Application No. OA-63 of 2006

Applicant(s) Pradeep Kumar Panigrahi Respondent(s) Union of India & Others

Advocate

for Applicant (s) Mr. Deependra Kumar Mohanty

Advocate

for Respondent(s)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

T.P.O of Re. sol. filed.
Copy Served.
For favour of Regis-
stration please
as per memo

REGISTER

19/1/06

RECEIVED

Order dated 20.01.06

Applicant claims to be a Lower Division Clerk
Inspectorate
in Arsenament ~~Post~~ at Sunabeda in the district of
Koraput. He joined the services as an LDC, on a
casual basis, in INS Chilika w.e.f. 8.4.1988. His
services were regularised w.e.f. 1.8.92. He has
been granted ACP benefits w.e.f. 1.8.04 vide
Annexure-A/8 dtd. 15.12.04. By filing the present
Original Application he has sought a direction
to the Respondents to grant him ACP benefits by
computing his employment in LDC cadre w.e.f.
8.4.1988.

Law is now well settled that the entire period

For Admision.
Copy served.

Bench

19/1/06

OA 63/06

Notes of the Registry

Orders of the Tribunal

On 26.12.05
Copies of order
already handed
over to Ld. Mr.
Counsel.

Copies of order
with copies of OA
sent to all respects

26/12/05

DR
Sd/ DR

of casual service, prior to regularisation, cannot be ignored for grant of ACP benefits. Similar view has been taken by this Tribunal in the order dtd.16.12.05 rendered in O.A.No.949/05.

In the aforesaid premises, this O.A. (filed under Section 19 of the Administrative Tribunal's Act.1985) is hereby disposed of with a direction to the Respondents to re-examine the case of the Applicant and anti-date the date for grant of ACP benefits to him by computing the entire period of his casual service from 8.4.1988 till 1.8.1992 as qualifying service for grant of ACP Benefits. **The entire exercise**, for reconsideration, should be done by the Respondents within a period of 90 days from the date of receipt of a copy of this order and necessary ACP benefits be granted to the Applicant from retrospective date (than 01.08.04) in terms of rules.

With the aforesaid observation and direction this O.A. is stands disposed of.

Send copies of this order to the Respondents, ^{Copies of this OA,} along with notices and free copies of this order be also handed over to Mr.D.K.Mohanty, Ld.Counsel appearing for the Applicant and to Mr.U.B.Mohapatra Ld.Sr.Standing Counsel, on whom a copy of this O.A. has already been served.

Member (J)

26/12/05